

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1744(ND)/2019

CORAM:

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2020

NAME OF THE COMPANY: M/s. Syndicate Bank. V/s. M/s. Bulland Buildtech Pvt. Ltd.

SECTION: 7 of IBC, 2016

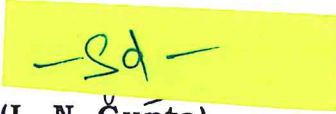
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Hitesh Sachar, Ms. Anju Jain and Ms. Srishti Badhwar, Advocates for the Petitioner			
	Mr. Rishabh Singh and Mr. Sachin Kumar, Advocates for the Respondent			

ORDER

The CIR process was admitted in IB-2631/2019 vide order dated 19.11.2019 in the matter of M/s. Ultimate Infracity Pvt. Ltd. V/s. M/s. Bulland Buildtech Pvt. Ltd. The said order however was impugned before the Hon'ble NCLAT. Ld. Counsel for the Corporate Debtor submits that they have been granted opportunity to file an appropriate application for termination of the CIR before this Bench. Application filed by the Syndicate bank shall be re-notified.

To come up on 7th February 2020.


(L. N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)